

**INDIAN MUSEUM (AMENDT.) RULES, 1974  
AND CERTIFIED ACCOUNTS AND AUDIT  
REPORT OF INDIAN INSTITUTE OF TECH-  
NOLOGY KHARAGPUR, FOR 1971-72**

**SHRI ARVIND NETAM:** On behalf of Shri D. P. Yadav, I beg to lay on the Table—

1. A copy of the Indian Museum (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1275, in Gazette of India dated the 30th November, 1974, under sub-section (3) of section 15A of the Indian Museum Act, 1910. [Placed in Library. See No. LT-8846/74].
2. (i) A copy of the Certified Accounts of the Indian Institute of Technology, Kharagpur for the year 1971-72 along with the Audit Report thereon (Hindi and English versions) under sub-section (4) of section 23 of the Institute of Technology Act, 1961.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Accounts. [Placed in Library. See No. LT-8847/74].

**STATEMENT re. REASONS FOR DELAY IN  
LAYING THE AUDITED ACCOUNTS OF  
EMPLOYEES' STATE INSURANCE CORP.  
AND AUDIT REPORT FOR 1971-72**

**SHRI B. SHANKARANAND:** On behalf of Shri Balgovind Verma, I beg to lay on the Table a statement (Hindi and English versions) showing reasons for delay in laying the Audited Accounts of the Employees' State Insurance Corporation for the year 1971-72 and the Audit Report thereon. [Placed in Library. See No. LT-8848/74].

**MR. SPEAKER:** Mr. Madhu Limaye ... He is not here.

**SHRI INDRAJIT GUPTA (All-  
pore):** Mr. Speaker, you are not allowing the House to come to any conclusion on this matter.

**MR. SPEAKER:** Whatever you had to say, you have said, and whatever they had to say, they have said. I do not come in. So far as this matter is concerned, it is concluded now.

**SHRI INDRAJIT GUPTA:** As a protest, I walk out of the House.

*Shri Indrajit Gupta then left the House.*

14.37 hrs.

**MESSAGE FROM RAJYA SABHA**

**SECRETARY-GENERAL:** Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 19th December, 1974, adopted the following motion in regard to the Central and Other Societies (Regulation) Bill, 1974:—

"That this House do recommend to Lok Sabha that Lok Sabha do appoint a member of Lok Sabha to the Joint Committee of the Houses on the Central and Other Societies (Regulation) Bill, 1974, in the vacancy caused by the resignation of Shri Niti Raj Singh Chaudhary from the membership of the said Joint Committee, and communicate to this House the name of the member so appointed by Lok Sabha to the Joint Committee."

I am to request that the concurrence of the Lok Sabha in the said motion, and also the name of the member of the Lok Sabha

appointed to the Joint Committee may be communicated to this House.'

(ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 19th December, 1974, adopted the following motion in regard to the Adoption of Children Bill, 1972:—

"That this House do recommend to Lok Sabha that Lok Sabha do appoint a member of Lok Sabha to the Joint Committee of the Houses on the Adoption of Children Bill, 1972 in the vacancy of Shri Amar Nath Chawla and communicate to this House the name of the member so appointed by Lok Sabha to the Joint Committee."

I am to request that the concurrence of the Lok Sabha in the said motion, and also the name of the member of the Lok Sabha appointed to the Joint Committee may be communicated to this House.'

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1974, which was passed by the Lok Sabha at its sitting held on the 17th December, 1974, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iv) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am

directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 19th December, 1974, agreed without any amendment to the Representation of the People (Amendment) Bill, 1974, which was passed by the Lok Sabha at its sitting held on the 16th December, 1974."

---

#### COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

##### MINUTES

SHRI G. G. SWELL (Autonomous Districts): I beg to lay on the Table Minutes of the Forty-sixth to Forty-ninth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

---

#### JOINT COMMITTEE ON OFFICES OF PROFIT

##### ELEVENTH REPORT

SHRI JAGANNATHRAO JOSHI (Shajapur): I beg to present the Eleventh Report of the Joint Committee on Offices of Profit.

---

#### ESTIMATES COMMITTEE

##### SIXTY-NINTH REPORT

SHRI M. G. UIKEY (Mandla): I beg to present the Sixty-ninth Report of the Estimates Committee on the Planning Commission—Development of Backward Areas.